

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2487/96
MA-1170/97

(A)

New Delhi this the 23rd day of July, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Sh. P.S. Bahl,
R/o 21/39B, Tilak Nagar,
New Delhi-10. Applicant
(through Sh. H.B. Mishra, advocate)

versus

1. Lieutenant Governor,
Government of National Capital
Territory of Delhi, Raj Niwas,
Delhi.
2. Commissioner-cum-Secretary,
Transport Department, Govt.
of National Capital Territory of Delhi,
5/9, Under Hill Road, Delhi.
3. Chief Secretary,
Govt. of National Capital
Territory of Delhi, 5, Sham Nath
Marg, Delhi.
4. Commissioner (Police),
Delhi Police Headquarters, ITO Building,
New Delhi.
5. Sh. Kuljit Singh,
Enforcement Officer,
Transport Department,
Govt. of National Capital Territory
of Delhi, 5/9, Under Hill Road,
Delhi. Respondents

(through Sh. Rajinder Pandita for respondents No.1 to
4 and Sh. R.P. Sharma for respondent No.5)

ORDER(ORAL)
Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

This application has come up for possible
final hearing today. It is stated by the learned
counsel for the applicant that the suspension order
which was passed against the applicant has been
revoked by an order dated 16.8.96. Subsequent order
treating the period to be on duty for all purposes

including pay and allowance has also been passed. It is also stated on behalf of the applicant that by an order dated 16.6.97, the chargesheet issued against the applicant on 15.12.96 and the disciplinary proceedings initiated by the said chargesheet have now been dropped. The only relief now remains is whether the applicant is entitled to be considered for promotion as on 22.6.96.

It was stated that the case of the applicant was not subjected to sealed cover procedure because the chargesheet was issued only on 15.12.96. The case of the applicant is because of the impending suspension, his case might have not been considered for promotion and he is entitled to be considered in accordance with the rules now when the suspension order has been revoked. In the circumstances, it is directed that the respondents shall consider the case of the applicant for promotion in accordance with the rules as on 22.6.96 and pass appropriate orders within a period of three months from the date of receipt of a copy of this order.

With the aforesaid directions, this O.A. is disposed of. No costs.


(S.P. Biswas)

Member (A)


(Dr. Jose P. Verghese)

Vice-Chairman (J)

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